

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3841

ANSWERED ON:04.09.2012

DDA HOUSING SCHEME

Baitha Shri Kameshwar ;Hazari Shri Maheshwar ;Saroj Smt. Sushila;Upadhyay Seema;Verma Smt. Usha

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Government is receiving a large number of complaints on various issues from the allottees of the DDA Housing Scheme, 2010 which are not being addresses resulting in an increase in their problems;
- (b) if so, the detail thereof along with the status of such complaints received by the DDA;
- (c) the number of successful allottees given possession of the houses and the current status of the waitlisted applicants;
- (d) whether the DDA has failed in giving possession of the flats within the prescribed time limit to the allottees;
- (e) if so, the reasons therefore;
- (f) the steps taken/proposed to be taken by the Government to address the grievances of the Allottees; and
- (g) the time by which all the allottees are likely to be given physical possession of the allotted flats in proper habitable conditions?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): The Delhi Development Authority(DDA) has informed that some complaints have been received on various issues from the allottees of Housing Scheme-2010 mainly relating to delay in construction of the flats. Such complaints are being dealt by the DDA on priority.

(c): The DDA has informed that 16,118 number of flats were allotted under the Housing Scheme 2010. Out of which 9,339 possession letters have been issued to the successful allottees of the scheme till date. Rest of the possession letters will be issued on completion of codel formalities, payment of cost of the flats by the allottees. The process for allotment of flats to the wait listed applicants will start once all the demand-cum-allotment letters of the scheme are issued to the successful allottees.

(d)&(e): The time limit for taking over physical possession is 90 days from the date of issue of possession letter. In almost all cases the physical possession is handed over within the prescribed time limit.

(f) & (g): No fixed time limit can be given however DDA nhas stated that all remedial measures are being taken to provide physical possession of the flats at the earliest.